

ITEM NO.11 Court No.1 (Video Conferencing) SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).2213/2020

(Arising out of impugned final judgment and order dated 30-04-2019 in CRLPILS No. 22/2019 passed by the High Court Of Judicature At Bombay)

THE STATE OF MAHARASHTRA & ORS. Petitioner(s)

VERSUS

GURDEEP SINGH SACHAR & ORS. Respondent(s)

(WITH IA No. 28986/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 101267/2020 - EXEMPTION FROM FILING O.T. and IA No. 101266/2020 - INTERVENTION APPLICATION and IA No. 41607/2020 - INTERVENTION/IMPLEADMENT)

Date : 26-03-2021 The matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Rahul Chitnis Adv.
Mr. Sachin Patil AOR.
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.

For Respondent(s) Mr. Mahesh Agarwal, Adv.
Mr. Anshuman Srivastava, Adv.
Ms. Devika Mohan, Adv.
Mr. Anirudh Bhatia, Adv.
Mr. E. C. Agrawala, AOR

Mr. Harish N. Salve, Sr. Adv.
Ms. Anuradha Dutt, Adv.
Mr. Sachit Jolly, Adv.
Ms. Suman Yadav, Adv.
Ms. B. Vijayalakshmi Menon, AOR

M/s AP & J Chambers, AOR

UPON perusing papers the Court made the following
O R D E R

In view of the letter circulated by Advocates-on-Record for the parties seeking adjournment, put up after two weeks.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR